

**IN THE CUSTOMS, EXCISE AND SERVICE TAX APPELLATE
TRIBUNAL, KOLKATA
EASTERN ZONAL BENCH : KOLKATA**

REGIONAL BENCH - COURT NO.2

Excise Appeal No.75902 of 2016

(Arising out of Order-in-Appeal No.1044/Pat/CEX/Appeal/2016 dated 15.03.2016
passed by Commissioner(Appeals), Customs, Central Excise & Service Tax, Patna.)

**M/s. Deepak Vegpro Private Limited,
Vanaspati Division**

...Appellant

VERSUS

Commissioner of Central Excise & Service Tax, Patna

.....Respondent

APPEARANCE

Shri R.S.Bajaj, Chartered Accountant for the Appellant (s)

Shri S.S.Chattopadhyay, Authorized Representative for the Respondent (s)

**CORAM: HON'BLE SHRI P.K.CHOUDHARY, MEMBER(JUDICIAL)
HON'BLE SHRI P. ANJANI KUMAR, MEMBER(TECHNICAL)**

DATE OF HEARING : 8 December 2021

DATE OF DECISION : 04 May 2022

The Appeal is allowed with consequential relief, as per law. For
order, see order of date in Excise Appeal No.76181 of 2014.

Sd/

**(P.K.CHOUDHARY)
MEMBER (JUDICIAL)**

Sd/

**(P.ANJANI KUMAR)
MEMBER (TECHNICAL)**